

By Circulation

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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH; ALLAHABAD.

Review Application NO.104 of 2004.  
In  
Original Application NO.1419 of 2000.

ALLAHABAD THIS THE 07<sup>TH</sup> DAY OF APRIL 2005.

Hon'ble Mr. D.R. Tiwari, Member (A)

Union of India through General Manager, North  
Central Railway, Allahabad and  
others.....Revisionists.

(By Advocate: Sri A.K. Pandey)

Vs.

Ram Prasad.....Opposite party.

(By Advocate: )

O R D E R

The present review application has been filed for review of the order in O.A. No. 1419 of 2000 decided on 12.08.2004. I have gone through the review application very carefully and I do not find any error apparent on the face of record.

The settle legal position is that review is not an appeal in disguise and an error which is not self evident and has to be detected by a process of reasoning can hardly be said to be error apparent on the face of record. The Hon'ble Supreme Court in the case of K Ajit Babu has held


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The settle legal position is that an error is not self evident and has to be detected by a process of reasoning can hardly be said to be an error apparent on the face of record justifying the Court to exercise its power of review.

In view of the reasons recorded above, the review application fails and is rejected.

  
Member (A)

Manish/-